

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-3013(ND)2019

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.02.2020**

**NAME OF THE COMPANY: M/s. Reach International V/s. M/s. Altech
Infrastructure (P) Ltd.**

SECTION: 9 of IBC, 2016

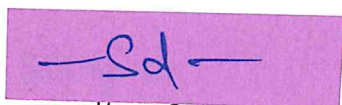
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

**Present: Mr. Vaibhav Mahajan, Advocate for the Petitioner
Ms. Vishakha Gupta and Mr. Sonam Sharma, Advocates for
the Respondent**

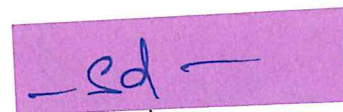
ORDER

Reply of the Corporate Debtor, though stated to have been filed is not on Board. The Registry may take steps to trace out the same. During the course of arguments, it was considered expedient that additional documents be filed by the petitioner in support of his claim. Let steps be taken.

To come up for arguments on 3rd March 2020.



**(L. N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**